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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 747 of 1996

New Delhi, dated this the 22nd January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. All India P&T Civil Wing
Non-Gazetted Employees Union,
T-16, Atul Grove Road,
New Delhi-110001.
2. Shri M.R. Vashist,
Draftsman Gr. II,
O/o the S.E. (Telecom. [Civil])
New Delhi. APPLICANTS

(By Advocate: Shri K.L. Bhandula)

VERSUS

1. The Secretary to the
Govt. of India,
M/o Communications,
Dept. of Telecommunications,
Parliament Street,
New Delhi.
2. The Chairman,
Telecommunication Commission,
Dept. of Telecommunication,?
Sanchar Bhawan,
New Delhi-110001. RESPONDENTS

(By Advocate: Shri M.M. Sudan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that in the background of orders dated 7.4.94 issued by the respondents it will be open to the applicants to make a fresh and self-contained representation if so advised on receipt of which the respondents shall dispose of the same by means of a detailed, speaking and reasoned order in accordance with law within two months of the date of receipt of a copy of the said representation. We direct accordingly.

3. This O.A. is disposed of accordingly.

No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)
/GK/

S. R. Adige
(S.R. ADIGE)
Member (A)